

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL**  
**CHANDIGARH**

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REGIONAL BENCH – COURT NO. 1

**Service Tax Appeal No. 3837 Of 2012**

[Arising out of OIO No. 151/ST/PKJ/A dated 07.09.2012 passed by the Commissioner of Service Tax, Delhi]

**Subhash Engineer and Contractor** : **Appellant (s)**

2<sup>nd</sup> Floor of Pnb Building, opp sector 59  
Mathura Road, Jharsaintly, Ballabgarh, Faridabad

Vs

**CCE & ST- Delhi** : **Respondent (s)**

MG Marg, ..IP Estate, 17-B, ... IAEA  
House....I P Estate. New Delhi 110002

APPEARANCE:

None for the Appellant

Shri Rajeev Gutpa, Shri Aneesh Deewan and Shri Shivam Syal, Authorised  
Representatives for the Respondent

**CORAM : HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)**  
**HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**ORDER No. A/60165/2023**

Date of Hearing:26.06.2023

Date of Decision:26.06.2023

**Per : S. S. GARG**

Ld. Departmental Representatives for the Revenue submit that the appellant has opted for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificates i.e. Form-IV on payment of full and final settlement of dues.

2. In view of the submissions made the Id. DRs, the appeal is dismissed as deemed to be withdrawn.

*(Dictated & pronounced in the open Court)*

**(S. S. GARG)**  
MEMBER (JUDICIAL)

**(P. ANJANI KUMAR)**  
MEMBER (TECHNICAL)

G.Y.